

COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.13/AM17
(HELD ON 28 & 30.12.2016 and 04.01.2016)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT

Meeting No. 13/87-NC-7/2016 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 28 & 30.12.2016 and 04.01.2016, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri Seikhomang Kipgen, Dy. DGFT

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-273	M/s Bilcare Ltd.	HQ F. No. 01/87/50/00070/AM16/DES-VII	Status: Approved
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. and Date 3110065388 dated 23.04.2015	RA F. No. 31/83/040/00270/AM15	

Subject: Fixation of adhoc norms against Advance Authorization No. 3110065388 dated 23.04.2015

Decision: The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 26/87-ALC1/2012 held on 26.09.2012 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Trilaminate / PVDC Coated PVC Film with LDPE Lamination	1 kg	1. PVC Film	0.8380 kg
		2. PVDC Co-polymer emulsion (solid content 50+/-1%)	0.0202 kg
		3. PVDC Aqueous Dispersion (Solid content 60+/-1%)	0.2469 kg
		4. PVC Aqueous Dispersion (Solid content 55+/-1%)	0.0353 kg
		5. Coextruded lamination grade LDPE Film	0.0629 kg
RA may take consequential action as per Policy / Procedures.			

Seikhomang Kipgen

1

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Case No. A-375	M/s Hamilton Housewares Pvt. Ltd.	HQ F. No. 01/87/050/174/AM14/ DES-VII	Status: Deferred
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. and Date 0310737623 dt. 13.06.2013	RA F. No. 03/94/040/01038/AM13	

Subject: Revision in the norms against Advance Authorization No. 0310737623 dt. 13.06.2013

Decision: The Committee considered the case as per agenda and decided to call for detailed justification for quantity claimed along with Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.

Case No. A-378	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/050/00538/AM14/ DES-VII	Status: Rejected
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. and Date 2610012322 dated 20.01.2014	RA F. No. 26/24/040/00006/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 2610012322 dated 20.01.2014

Decision: The Committee considered the case as per agenda and noted that the export item is not a chemical name and brand name is given. Thus, the Committee decided to **reject** the case.

Case No. A-403	M/s Chirag Pack (India) Pvt. Ltd.,	HQ F. No. 01/87/050/00350/AM12/ DES-VII	Status: Rejected
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. and Date 0310677985 dated 20.01.2012	RA F. No. 03/94/040/00921/AM12	

Request: Amendment in the description and enhancement in the quantity of Import Item 5.

Decision: The Committee considered the request of authorisation holder for enhancement in the quantity of import item and it was decided to turn down the request of authorisation holder maintaining the decision taken by NC in its earlier Meeting No. 11/AM13 held on 20.06.2012.

Case No. A-416	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/162/67/AM17/DES-VII	Status: Rejected
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. and Date 2610012654 dated 26.05.2014	RA F. No. 26/24/040/00005/AM15	

Subject: Fixation of Norms and amendment of Export item description against Advance Authorization No. 2610012654 dated 26.05.2014.

Decision: The Committee considered the case as per agenda and noted that the export item is not a chemical name and brand name is given. Thus, the Committee decided to **reject** the case.

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Case No. A-418	M/s Reliance Industries Ltd.	HQ F. No. 01/87/050/00095/AM17/DES-VII	Status: Approved
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. 0310803650 dated 30.03.2016	RLA F. No. 03/95/040/00974/AM16	

Subject: Correction of export product in respect of Advance Authorization No. 0310803650 dated 30.03.2016

Decision: The Committee considered the case as per agenda and discussed the request of the firm correction of adhoc-norms. The Committee decided to correct the adhoc-norms as under:-

EXPORT ITEM		QTY	IMPORT ITEM	QTY (MT)
Styrene Butadiene Rubber (Grade: 1783)		55.440 MT	1. 1,3 Butadiene	29.537 MT
			2. Styrene Monomer	9.718 MT
			3. Extended Oil (RAE)	14.552 MT
			4. Chem : Rosin Acid	0.758 MT
			5. Tertiary Dodecyl Mercaptane	0.060 MT
			6. Activator EDTA	0.078 MT
			7. Synthetic Soap (DNMS)	0.221 MT
			8. Flocculant	0.242 MT
RA may take consequential action as per Policy / Procedures.				

Case No. A-419	M/s Reliance Industries Ltd.	HQ F. No. 01/87/050/00094/AM17/DES-VII	Status: Approved
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. 0310803651 dated 30.03.2016	RLA F. No. 03/95/040/00839/AM16	

Subject: Correction of export product in respect of Advance Authorization No. 0310803651 dated 30.03.2016

Decision: The Committee considered the case as per agenda and discussed the request of the firm correction of adhoc-norms. The Committee decided to correct the adhoc-norms as under:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY (MT)
Styrene Butadiene Rubber (Grade: 1783)	21.000 MT	1. 1,3 Butadiene	11.188 MT
		2. Styrene Monomer	3.681 MT
		3. Extended Oil (RAE)	5.512 MT
		4. Chem : Rosin Acid	0.287 MT
		5. Tertiary Dodecyl Mercaptane	0.023 MT
		6. Activator EDTA	0.029 MT
		7. Synthetic Soap (DNMS)	0.084 MT
		8. Flocculant	0.091 MT
RA may take consequential action as per Policy / Procedures.			

3

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Case No. A-425	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/50/179/AM13/DES-VII	Status: Rejected
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. and Date 0910053177 dated 04.07.2012	RA F. No. 09/24/040/00117/AM13	

Subject: Amendment of Export item/considering Export Obligation Fulfillment as per ALC Circular No.3.

Decision: The Committee considered the case as per agenda and noted that the export item is not a chemical name and brand name is given. Thus, the Committee decided to **reject** the case.

Case No. A-426	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/162/73/AM17/DES-VII	Status: Rejected
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. and Date 2610012706 dt. 23.01.2015.	RA F. No. 26/24/040/00018/AM15	

Subject: Amendment of Export item description against Advance Authorization No. 2610012706 dt. 23.01.2015.

Decision: The Committee considered the case as per agenda and noted that the export item is not a chemical name and brand name is given. Thus, the Committee decided to **reject** the case.

Case No. A-428	M/s International Conveyors Ltd.	HQ F. No. 01/87/171/227/AM17/DES-VII	Status: Deferred
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. and Date 0310745144 dt. 13.08.2013	RA F. No. 03/94/040756/AM13	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310745144 dt. 13.08.2013

Decision: The Committee considered the case and decided to refer to Technical member for further examination.

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Case No. A-429	M/s Balkrishna Industries Ltd.	HQ F. No. 01/87/50/256/AM17/DES-VII/ 01/87/50/257/AM17/DES-VII/ 01/87/50/258/AM17/DES-VII	Status: Approved
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. and Date 0310807643 dt. 07.09.2016/ 0310807642 dt. 07.09.2016/ 0310807840 dt. 16.09.2016	RA F. No. 03/94/040/00507/AM17/ 03/94/040/00508/AM17/ 03/94/040/00535/AM17	

Subject: Request for correction in wastage claimed percentage stated in the MOM dated 28.10.2016.

Decision: The request of the authorisation holder has been examined. It has been noted that there was typographical error in the NC minutes dated 28.10.2016. thus, the committee decided to amend para 1 of the minutes to read as "wastage of 1-4%" in Advance Authorization Nos. 0310807643 dt. 07.09.2016, 0310807642 dt. 07.09.2016 and 0310807840 dt. 16.09.2016 there is no change in quantity of Import and Export items as approved in Minutes dated 28.10.2016.

Case No. A-433	M/s Masturlal Pvt. Ltd., Bangalore	HQ F. No. 01/87/162/00104/AM17/DES-VII	Status: Approved
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. and date 0710109553 dated 22.03.2015	R. F. No. 07/24/040/00408/AM16	

Subject: Fixation of input output norms against Advance Authorization No. 0710109553 dated 22.03.2015.

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY (MT)
FILTER BAGS FROM FILTRATION FELT FABRIC FROM 130-750 GSM PLUS OR MINUS 10 PERCENT	30882.000 Sq. Mtrs	FILTRATION FELT FABRIC 500-750 GSM PLUS OR MINUS 10 PERCENT	31499 Sq. Mtrs.
Condition: Actual GSM of the fabric imported shall tally with the GSM of export item with 10% variation. RA may take consequential action as per Policy / Procedures.			

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Case No. A-434	M/s Masturlal Pvt. Ltd., Bangalore	HQ F. No. 01/87/162/00103/AM17/DES-VII	Status: Approved
NC No.:13/AM17 Dated: 28.12.2016	Adv. Lic. No. and date 0710106906 dated 03.11.2014	R. F. No. 07/24/040/00265/AM15	

Subject: Fixation of input output norms against Advance Authorization No. 0710106906 dated 03.11.2014.

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY (MT)
POLYESTER FILTER BAGS CONTAINING 53,900 SQ. MTRS. OF POLYESTER NEEDLE FELT, GSM 500 PLUS OR MINUS 10 PERCENT	52844.000 Sq. Mtrs	POLYESTER NEEDLE FELT GSM 500 PLUS OR MINUS 10 PERCENT	53900 Sq. Mtrs.
Condition: Actual GSM of the fabric imported shall tally with the GSM of export item with 10% variation.			
RA may take consequential action as per Policy / Procedures.			


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ONLINE CASES

1	Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	
Decision: The Committee considered the case as per agenda and decided to call for the following information from the applicant. 1. Net weight of Polyester film in the export product. 2. Net weight of PVDC coating in the export product 3. Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.				

2	Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	
Decision: Committee considered the case and decided to call for the following information: a) Technical descriptions/specifications, percentage composition (by weight) including size, thickness and weight range of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

3	Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	
Decision : In response to D/L dated 29.09.2014 issued by D/o C&PC, the authorisation holder had submitted its reply, a copy of which has been forwarded to D/o C&PC on 25.11.2014. The Committee, however, decided to refer the matter to Technical Committee.				

4	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	
Decision: Committee discussed the case and decided to call for the following information from the applicant: a) Technical descriptions/specifications, percentage composition (by weight) including size, thickness and weight range of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				

7

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- c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
f) Material balance indicating arriving of solid content in export product, taking into consideration Solid content of raw materials.

5	Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	
Decision : A copy of application has been forwarded to Technical member for further examination.				

6	Case No.:18/16/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00141/AM16/	RLA File :17/24/040/00114/AM15/	Lic.No/Date:1710005969 12.11.2014	
Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) including size, thickness and weight range of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete Chemical reactions with molecular and structural formula and molecular weights along with stage-wise % yields on molar basis. g) Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.				

7	Case No.:24/47/87-ALC1/2014	Party Name:PATTU INDUSTRIES	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	
Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. 1) Net content of PVC compound in each export product. 2) Manufacturing process indicating stage wise wastage of all inputs indicating the name (including indigenous inputs which are not covered under this Advance Authorisation) 3) Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.				

Case No.: 21/47/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Deferred
HQ File : 01/87/050/00445/AM15/	RLA File : 08/24/040/00376/AM15/	Lic.No/Date: 0810134245 05.01.2015	
Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) including size, thickness and weight range of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported, especially distilled fatty acid. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete Chemical reactions with molecular and structural formula and molecular weights along with stage-wise % yields on molar basis. g) Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.			

Case No.: 22/47/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Deferred
HQ File : 01/87/050/00446/AM15/	RLA File : 08/24/040/00379/AM15/	Lic.No/Date: 0810134260 06.01.2015	
Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported, especially distilled fatty acid. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete Chemical reactions with molecular and structural formula and molecular weights along with stage-wise % yields on molar basis. g) Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.			

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10	Case No.: 31/4/87-ALC1/2015	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File : 01/87/050/00035/AM16/	RLA File : 03/95/040/00713/AM15/	Lic.No/Date: 0310793752 10.02.2015	
	Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. Import item description is in brand name and not technical name. Import and export item descriptions also not matching.			

11	Case No.: 51/18/87-ALC1/2015	Party Name: SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File : 01/87/050/00221/AM16/	RLA File : 03/95/040/00014/AM16/	Lic.No/Date: 0310796232 27.05.2015	
	Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) including size, thickness and weight range of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Material balance indicating arriving of solid content in export product, taking into consideration Solid content of raw materials.			

12	Case No.: 36/16/87-ALC1/2015	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File : 01/87/050/00159/AM16/	RLA File : 03/94/040/00132/AM16/	Lic.No/Date: 0310796440 04.06.2015	
	Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. 1) Net content of each input item in the export product. 2) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. 3) Chemical name, Technical specifications of items proposed to be imported. 4) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. 5) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. 6) Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities			

13	Case No.:13/16/87-ALC1/2015	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:13/87- ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00136/AM16/	RLA File :32/24/040/00009/AM16/	Lic.No/Date:3210077568 22.06.2015	
Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. 1) Weight of export product 2) Net content of Polypropelene in the export product. 3) Net weight of inputs in the export product which are not covered under Advance authorisation such as pigments, fillers etc. 4) What is "MV Micro" in export product description stands for?				

14	Case No.:56/18/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:13/87- ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00226/AM16/	RLA File :03/95/040/00140/AM16/	Lic.No/Date:0310796833 24.06.2015	
Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. Import item description is in brand name and not technical name. Import and export item descriptions also not matching.				

15

Case No.:3/17/87-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
HQ File :01/87/050/00170/AM16/	RLA File :03/95/040/00561/AM15/	Lic.No/Date:0310796867 25.06.2015	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
GRAFT POLYMER OF HUMIC ACID WITH AMPS, NNDMA AND ACRYLAMIDE (TYFAL - B41)	1 kg	1. HUMIC ACID	0.1400 kg
		2. 2-ACRYL AMIDO-2-METHYL PROPANE SULPHONIC ACID	0.327 kg
		3. N,N DIMETHYL ACRYLAMIDE	0.3734 kg
		4. ACRYLAMIDE	0.0560 kg
RA may take consequential action as per Policy / Procedures.			


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16

Case No.:45/9/87-ALC1/2016	Party Name:SURAT METALLICS LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved												
HQ File :01/87/050/00220/AM17/	RLA File :52/24/040/00015/AM16/	Lic.No/Date:5210041560 25.06.2015													
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Polyester Metallized Film</td><td rowspan="3">500 kg</td><td>1. Polyester Chips</td><td>512.7 kg</td></tr><tr><td>2. Aluminium Wire 99.99%</td><td>12.3 kgs</td></tr><tr><td>3. Induction/Evaporation Boat</td><td>Deleted</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyester Metallized Film	500 kg	1. Polyester Chips	512.7 kg	2. Aluminium Wire 99.99%	12.3 kgs	3. Induction/Evaporation Boat	Deleted
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Polyester Metallized Film	500 kg	1. Polyester Chips	512.7 kg												
		2. Aluminium Wire 99.99%	12.3 kgs												
		3. Induction/Evaporation Boat	Deleted												
RA may take consequential action as per Policy / Procedures.															

17	Case No.:64/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00234/AM16/	RLA File :34/24/040/00076/AM16/	Lic.No/Date:3410041344 02.07.2015	
Decision : In response to D/L issued by D/o C&PC, the authorisation holder has furnished some information and the same is referred to technical authority for examination.				

18	Case No.:65/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00235/AM16/	RLA File :34/24/040/00077/AM16/	Lic.No/Date:3410041346 02.07.2015	
Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. - Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. - Chemical name, Technical specifications of items proposed to be imported, especially C-9. - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. - Complete Chemical reactions with molecular and structural formula and molecular weights along with stage-wise % yields on molar basis. - Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.				


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Case No.:66/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
HQ File :01/87/050/00236/AM16/	RLA File :34/24/040/00078/AM16/	Lic.No/Date:3410041345 02.07.2015	
19			
Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported, especially C-9. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete Chemical reactions with molecular and structural formula and molecular weights along with stage-wise % yields on molar basis. g) Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.			

Case No.:67/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
HQ File :01/87/050/00237/AM16/	RLA File :34/24/040/00079/AM16/	Lic.No/Date:3410041351 03.07.2015	
20			
Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported, especially C-9. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete Chemical reactions with molecular and structural formula and molecular weights along with stage-wise % yields on molar basis. g) Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.			

Case No.:68/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
HQ File :01/87/050/00238/AM16/	RLA File :34/24/040/00080/AM16/	Lic.No/Date:3410041352 03.07.2015	
21			
Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information.			

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported, especially C-9.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
f) Complete Chemical reactions with molecular and structural formula and molecular weights along with stage-wise % yields on molar basis.
g) Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.

22	Case No.:2/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00125/AM16/	RLA File :02/24/040/00227/AM14/	Lic.No/Date:0210205952 06.07.2015	
Decision: A D/L dated 18.09.2015 & 28.03.2016 (Reminder) was issued by D/o C&PC to authorisation holder. Reply still awaited from the authorisation holder. The committee decided to issue last reminder to authorisation holder giving 15 days time for submission of the following information.				

23	Case No.:3/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00126/AM16/	RLA File :02/24/040/00112/AM15/	Lic.No/Date:0210205949 06.07.2015	
Decision: A D/L dated 18.09.2015 & 28.03.2016 (Reminder) was issued by D/o C&PC to authorisation holder. Reply still awaited from the authorisation holder. The committee decided to issue last reminder to authorisation holder giving 15 days time for submission of the following information.				

24	Case No.:48/18/87-ALC1/2015	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00218/AM16/	RLA File :03/94/040/00294/AM16/	Lic.No/Date:0310797849 30.07.2015	
Decision: A D/L No. 46011/39/2015-PC.II dated 13.01.2016 was issued by D/o C&PC to authorisation holder. This was followed by Reminder from DGFT on 02.11.2016 giving 15 days time for submission of information. It was observed that the authorisation holder failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case.				

25	Case No.:22/20/87-ALC1/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00266/AM16/	RLA File :03/94/040/00324/AM16/	Lic.No/Date:0310797923 04.08.2015	
Decision : In response to D/L issued by D/o C&PC, the authorisation holder has furnished reply and the matter is under consideration				

26	Case No.:41/2/87-ALC1/2016	Party Name:RAPID ENGINEERING CO.P.LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00043/AM17/	RLA File :05/24/040/00260/AM16/	Lic.No/Date:0510395482 31.08.2015	
Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. 1) Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities. 2) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. 3) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. 4) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. 5) Grade of Titanium dioxide. 6) Justification for claiming higher quantity of Titanium dioxide.				

27	Case No.:8/1/87-ALC1/2016	Party Name:G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00362/AM16/	RLA File :03/94/040/00467/AM16/	Lic.No/Date:0310798888 15.09.2015	
Decision: The Committee considered the case as per agenda and noted that the calculation details have not been submitted. Thus, the Committee decided to reject the case.				

28	Case No.:24/20/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00268/AM16/	RLA File :03/95/040/00634/AM14/	Lic.No/Date:0310798998 22.09.2015	
Decision : A copy of application has been forwarded to Technical member for further examination.				

29

Case No.:35/21/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved																
HQ File :01/87/050/00317/AM16/	RLA File :03/95/040/00544/AM15/	Lic.No/Date:0310799114 30.09.2015																	
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 13/87-ALC1/2010 held on 30.06.2010 and recommended as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Butyl Acrylate & Styrene Monomer Copolymer Emulsion having Solids 56 +/- 1% stabilised by emulsifiers</td><td rowspan="3">1 kg</td><td>1. Butyl Acrylate</td><td>0.3970 kg</td></tr><tr><td>2. Styrene</td><td>0.1536 kg</td></tr><tr><td>3. Acrylamide</td><td>0.0104 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Butyl Acrylate & Styrene Monomer Copolymer Emulsion having Solids 56 +/- 1% stabilised by emulsifiers	1 kg	1. Butyl Acrylate	0.3970 kg	2. Styrene	0.1536 kg	3. Acrylamide	0.0104 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Butyl Acrylate & Styrene Monomer Copolymer Emulsion having Solids 56 +/- 1% stabilised by emulsifiers	1 kg	1. Butyl Acrylate	0.3970 kg																
		2. Styrene	0.1536 kg																
		3. Acrylamide	0.0104 kg																
RA may take consequential action as per Policy / Procedures.																			

30

Case No.:33/21/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved														
HQ File :01/87/050/00315/AM16/	RLA File :03/95/040/00099/AM14/	Lic.No/Date:0310799122 01.10.2015															
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 19/87-ALC1/2013 held on 20.08.2013 and recommended as under:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Aqueous Solution co-Polymer of Di-Isobutylene Maleic Acid & Styrene in the form of Sodium Salt of Solids content 25+/-1%</td><td rowspan="2">1 kg</td><td>1. Di-Isobutylene</td><td>0.111 kg</td></tr><tr><td>2. Styrene</td><td>0.013 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Aqueous Solution co-Polymer of Di-Isobutylene Maleic Acid & Styrene in the form of Sodium Salt of Solids content 25+/-1%	1 kg	1. Di-Isobutylene	0.111 kg	2. Styrene	0.013 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Aqueous Solution co-Polymer of Di-Isobutylene Maleic Acid & Styrene in the form of Sodium Salt of Solids content 25+/-1%	1 kg	1. Di-Isobutylene	0.111 kg														
		2. Styrene	0.013 kg														
RA may take consequential action as per Policy / Procedures.																	

31	Case No.:2/11/87-ALC1/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00240/AM17/	RLA File :08/24/040/00215/AM16/	Lic.No/Date:0810136213 07.10.2015	
	Decision: The case was discussed and it was observed that the deficiency letter was issued to authorisation holder by DGFT on 14.12.2016 (E.mail), but authorisation holder failed to furnish the information, hence the Committee decided to reject application of authorisation holder.			

32	Case No.:6/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00339/AM16/	RLA File :04/24/040/00021/AM16/	Lic.No/Date:0410161092 09.10.2015	
	Decision: The case was discussed and it was observed that the deficiency letter was issued to authorisation holder by DGFT on 14.12.2016 (E.mail), but authorisation holder failed to furnish the information, hence the Committee decided to reject application of authorisation holder.			

33	Case No.:30/21/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00312/AM16/	RLA File :03/94/040/00469/AM16/	Lic.No/Date:0310799346 12.10.2015	
	Decision: The Committee considered the case as per agenda and noted that the complete Technical details -IV to the Appendix-4E has not been submitted. Thus, the Committee decided to reject the case.			

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34	Case No.:10/21/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00292/AM16/	RLA File :05/23/040/00297/AM16/	Lic.No/Date:0510395891 13.10.2015	
Decision: A D/L dated 30.03.2016 was issued by D/o C&PC to authorisation holder giving 15 days time for submission of information. It was observed that the authorisation holder failed to furnish information, hence the Committee decided to reject the case.				

35	Case No.:40/21/87-ALC1/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
	HQ File :01/87/050/00322/AM16/	RLA File :03/95/040/00461/AM16/	Lic.No/Date:0310799710 28.10.2015	

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms** and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
FLEXIBLE INTERMEDIATE BULK CONTAINERS NET CONTENT OF EXPORTS: POLYPROPYLENE GRANULES : 818.18 MT, HDPE GRANULES : 4.25 MT, MASTERBATCH ANTIFIBRILLANT : 12.27 MT, MASTERBATCH WHITE : 6.13 MT, MASTERBATCH COLOUR : 3.68 MT, CONDUCTIVE BLACK : 6.55 MT, LLDPE : 73.33 MT, LDPE : 31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER) : 16 MT	971.834 MT	1. RELEVANT BPOLYPROPYLENE GRANULES	899.998 MT
		2. RELEVANT HDPE GRANULES	4.462 MT
		3. RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 6 together =15.55 MTs
		4. RELEVANT MASTERBATCH WHITE	
		5. RELEVANT MASTERBATCH COLOUR	
		6. RELEVANT CONDUCTIVE BLACK	
		7. LLDPE	1.05 kg/ Kg content in export product
		8. LDPE	1.05 kg/ Kg content in export product
		9. RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	3.887 MT

RA may take consequential action as per Policy / Procedures.

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36	Case No.:7/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00340/AM16/	RLA File :04/24/040/00146/AM16/	Lic.No/Date:0410161252 02.11.2015	
Decision : The authorisation holder has not indicated the Specific chemical name of export product, only brand name is given therefore, committee decided to reject the case.				

37	Case No.:8/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00341/AM16/	RLA File :04/24/040/00147/AM16/	Lic.No/Date:0410161253 02.11.2015	
Decision : The authorisation holder has not indicated the Generic name of export product, only brand name is given therefore, committee decided to reject the case.				

38	Case No.:11/1/87-ALC1/2016	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00365/AM16/	RLA File :03/94/040/00556/AM16/	Lic.No/Date:0310799949 02.11.2015	
Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product				

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39

Case No.:9/21/87-ALC1/2015	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved	
HQ File :01/87/050/00291/AM16/	RLA File :04/24/040/00174/AM16/	Lic.No/Date:0410161273 04.11.2015		
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:				
	EXPORT ITEM Poly Bags of Various Sizes (Bio Degradable material) Specific gravity (density)- 1.23g/cm3 Thickness - 18-20 microns Tensile Strength (Machine Direction) - 30-50MPa Tensile Strength (Cross Direction) -25-55 MPa Elongation (Machine Direction) - 780% Elongation (Cross Direction) -970% Haze - 20%;	QTY 44643.000 kg	IMPORT ITEM 1. Bionelle (Polybutylene Succinate Adipate) PBSA Density-1.23g/cm3, MFR-1-1.3g/10 min, Melting Point-94 DegC, Glass Transition Temperature - 45.000, Grade- 3001 MD	QTY 36781 kg
			2. Ingeo Biopolymer 3052D Color, Yellowness index-35.0 max Disomer (%) - 4.6 max, Residual lactide(%) - 0.30, Relative Viscosity-3.40	5976 kg
			3. BM3005 Modified Bio Resin Specific Gravity-1.15 1.28gm/cm3, Melt flowRate MFR 190C, 2.16Kg-2-5 gm/10min, Renewable(BIO)content-100%, Melting point-160-170degree Celsius	3585 kg
			4. BMS 0701 Film Resin Concentrate Density-1.40g/cc to 1.60g/cc, Filler Content-35 to 45%, Moisture Content- Below 0.2%	1434 kg
		RA may take consequential action as per Policy / Procedures.		

40	Case No.:24/21/87-ALC1/2015	Party Name:MEDICAP INC.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00306/AM16/	RLA File :34/24/040/00210/AM16/	Lic.No/Date:3410041667 09.11.2015	
Decision: The case was discussed and it was observed that the deficiency letter was issued to authorisation holder by DGFT on 14.12.2016 (E.mail), but authorisation holder failed to furnish the information, hence the Committee decided to reject application of authorisation holder.				

41	Case No.:6/21/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00288/AM16/	RLA File :02/24/040/00094/AM16/	Lic.No/Date:0210206269 10.11.2015	
Decision : The Committee considered the case and decided to refer to DIPP.				

Case No.:18/21/87-ALC1/2015	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:13/87- ALC1/2016 28.12.2016	Status: Approved
HQ File :01/87/050/00300/AM16/	RLA File :05/24/040/00380/AM16/	Lic.No/Date:0510396346 17.11.2015	

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms** and recommended as under:

42	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Poly Tetra Fluoro Ethylene (PTFE) Products- Sheets ,Strip, Block,Thread Seal Tape, Rods, Bushes, Rings, Gasket, Washer , Gland Packing ,Disc, Tube Machine Parts & Components, Pipe Line.TEE, ELBOW, FLANGES, PTFE FITTING	24120.000 kg	Poly Tetra Fluoro Ethylene (PTFE) Powder / Grade: 4PN , 4TG, 4DE, 4DT, O, DF201, DF203, DF101, DF102, DF22, DF16, JF4A2	25326 kg
	RA may take consequential action as per Policy / Procedures.			

Case No.:20/21/87-ALC1/2015	Party Name:INDICA CONVEYORS LIMITED	Meet No/Date:13/87- ALC1/2016 28.12.2016	Status: Deferred
43 HQ File :01/87/050/00302/AM16/	RLA File :12/24/040/00004/AM16/	Lic.No/Date:1210009514 24.11.2015	
Decision : The Committee considered the case and decided to refer to DIPP.			

Case No.:1/2/87-ALC1/2016	Party Name:FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/87- ALC1/2016 28.12.2016	Status: Deferred
44 HQ File :01/87/050/00003/AM17/	RLA File :31/83/040/00109/AM16/	Lic.No/Date:3110065773 27.11.2015	
Decision : The Committee considered the case and decided to refer to DIPP.			

Case No.:13/1/87-ALC1/2016	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:13/87- ALC1/2016 28.12.2016	Status: Deferred
45 HQ File :01/87/050/00367/AM16/	RLA File :03/94/040/00585/AM16/	Lic.No/Date:0310800626 03.12.2015	
Decision : The Committee considered the case and decided to refer to DIPP.			

Case No.:31/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:13/87- ALC1/2016 28.12.2016	Status: Rejected
46 HQ File :01/87/050/00033/AM17/	RLA File :04/24/040/00194/AM16/	Lic.No/Date:0410161374 09.12.2015	
Decision : The authorisation holder has not indicated the Specific chemical name of export product, only brand name is given therefore, committee decided to reject the case.			

47

Case No.:6/10/87-ALC1/2016	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
HQ File :01/87/050/00228/AM17/	RLA File :04/24/040/00201/AM16/	Lic.No/Date:0410161459 29.12.2015	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
EXPORT ITEM Poly Bags of Various Sizes (Bio Degradable material) Specific gravity (density)- 1.23g/cm ³ Thickness - 18-20 microns Tensile Strength (Machine Direction) - 30-50MPa Tensile Strength (Cross Direction) -25-55 MPa Elongation (Machine Direction) - 780% Elongation (Cross Direction) -970% Haze - 20%;	QTY 89286 kg	IMPORT ITEM 1. Bionelle (Polybutylene Succinate Adipate) PBSA Density-1.23g/cm ³ , MFR-1-1.3g/10 min, Melting Point-94 DegC, Glass Transition Temperature - 45.000, Grade- 3001 MD	QTY 73562 kg
		2. Ingeo Biopolymer 3052D Color, Yellowness index-35.0 max Disomer (%) - 4.6 max, Residual lactide (%) - 0.30, Relative Viscosity-3.40	11952 kg
		3. BM3005 Modified Bio Resin Specific Gravity-1.15 1.28gm/cm ³ , Melt flowRate MFR 190C, 2.16Kg-2-5 gm/10min, Renewable(BIO)content-100%, Melting point-160-170degree Celsius	7170 kg
		4. BMS 0701 Film Resin Concentrate Density-1.40g/cc to 1.60g/cc, Filler Content-35 to 45%, Moisture Content- Below 0.2%	2868 kg
		RA may take consequential action as per Policy / Procedures.	

48	Case No.:18/1/87-ALC1/2016	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00372/AM16/	RLA File :03/94/040/00713/AM16/	Lic.No/Date:0310801480 01.01.2016	
Decision: The Committee considered the case as per agenda and noted that the complete details required as in annexure-IV to Appendix-4E have not been submitted. Thus, the Committee decided to reject the case.				

49	Case No.:21/1/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
	HQ File :01/87/050/00375/AM16/	RLA File :03/94/040/00764/AM16/	Lic.No/Date:0310801502 01.01.2016	
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 31/87-ALC1/2013 held on 30.10.2013 and recommended as under:				

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Semi Conducting Compound - THERMOSET	1 kg	1. Ethylene Butyl Acrylate (EBA) Copolymer Grade : Lotryl 17BA 07N, Lucalen A2700 M, EBA PA 1770	0.630 kg
		2. Carbon Black	0.350 kg
		3. Antioxidant	0.020 kg
		4. 2.5 Bis (tert- butyle peroxy)-2.5 Dimethyle Hexane Grade : Trigonox-101 / Luperox-101	0.020 kg
RA may take consequential action as per Policy / Procedures.			

50	Case No.:10/1/87-ALC1/2016	Party Name:COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00364/AM16/	RLA File :03/94/040/00555/AM16/	Lic.No/Date:0310801704 11.01.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

51	Case No.:4/4/87-ALC1/2016	Party Name:R.R.KABEL LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
	HQ File :01/87/050/00060/AM17/	RLA File :03/95/040/00710/AM16/	Lic.No/Date:0310801854 18.01.2016	

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms** and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND RR EXP	1 kg	1. PVC RESIN	0.530 kg
		2. Plasticizer - DIISO NONYL PHTHALATE (DINP)	0.190 kg
		3. Plasticizer - TRI-2-ETHYLHEXYL TRIMELLITATE (TOTM)	0.047 kg
		4. Filler - Calcium Carbonate	0.117 kg
		5. Filler - Kaoline Clay	0.039kg
		6. CAZN STABILIZER - ADK STAB RUP-144EX	0.021 kg

RA may take consequential action as per Policy / Procedures.

52	Case No.:15/11/87-ALC1/2016	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00253/AM17/	RLA File :03/94/040/00841/AM16/	Lic.No/Date:0310801842 18.01.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder.				

53	Case No.:39/1/87-ALC1/2016	Party Name:SWASTIK POLYMERS	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00393/AM16/	RLA File :05/24/040/00512/AM16/	Lic.No/Date:0510397369 20.01.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

54	Case No.:29/8/87-ALC1/2016	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00141/AM17/	RLA File :03/95/040/00780/AM16/	Lic.No/Date:0310801957 22.01.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder.				

55	Case No.:32/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00034/AM17/	RLA File :04/24/040/00221/AM16/	Lic.No/Date:0410161556 28.01.2016	
Decision : The authorisation holder has not indicated the Specific chemical name of export product, only brand name is given therefore, committee decided to reject the case.				

56	Case No.:33/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00035/AM17/	RLA File :04/24/040/00222/AM16/	Lic.No/Date:0410161554 28.01.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

57	Case No.:12/8/87-ALC1/2016	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00124/AM17/	RLA File :03/94/040/00870/AM16/	Lic.No/Date:0310802100 29.01.2016	
Decision : The Committee considered the case and decided to refer to DIPP.				

58	Case No.:10/22/87-ALC1/2015	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00343/AM16/	RLA File :05/23/040/00405/AM16/	Lic.No/Date:0510397450 01.02.2016	
Decision : The Committee considered the case and decided to refer to DIPP.				

59

Case No.:35/13/87-ALC1/2016	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved														
HQ File :01/87/050/00310/AM17/	RLA File :03/95/040/00849/AM16/	Lic.No/Date:0310802447 10.02.2016															
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 30/87-ALC1/2013 held on 23.10.2013 and recommended as under:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Para Octyl Phenol Formaldehyde Resins SP 1068/SP 1068H Phenolic Resins</td><td rowspan="2">1 kg</td><td>1. Phenol</td><td>0.432 kg</td></tr><tr><td>2. DI – Isobutylene</td><td>0.577 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Para Octyl Phenol Formaldehyde Resins SP 1068/SP 1068H Phenolic Resins	1 kg	1. Phenol	0.432 kg	2. DI – Isobutylene	0.577 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Para Octyl Phenol Formaldehyde Resins SP 1068/SP 1068H Phenolic Resins	1 kg	1. Phenol	0.432 kg														
		2. DI – Isobutylene	0.577 kg														
RA may take consequential action as per Policy / Procedures.																	

60

Case No.:13/11/87-ALC1/2016	Party Name:DEX-VIN POLYMERS PVT. LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved																
HQ File :01/87/050/00251/AM17/	RLA File :03/94/040/00543/AM16/	Lic.No/Date:0310802611 15.02.2016																	
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 2/87-ALC1/2013 held on 10.04.2013 and recommended as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Styrene Acrylic Co-polymer emulsion Stablized with Emulsifier having solid content of 58+/-2%</td><td rowspan="3">1 kg</td><td>1. Styrene</td><td>0.1292 kg</td></tr><tr><td>2. Butyl Acrylate Monomer</td><td>0.4235 kg</td></tr><tr><td>3. Acrylamide</td><td>0.0116 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Styrene Acrylic Co-polymer emulsion Stablized with Emulsifier having solid content of 58+/-2%	1 kg	1. Styrene	0.1292 kg	2. Butyl Acrylate Monomer	0.4235 kg	3. Acrylamide	0.0116 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Styrene Acrylic Co-polymer emulsion Stablized with Emulsifier having solid content of 58+/-2%	1 kg	1. Styrene	0.1292 kg																
		2. Butyl Acrylate Monomer	0.4235 kg																
		3. Acrylamide	0.0116 kg																
RA may take consequential action as per Policy / Procedures.																			

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

61

Case No.:52/1/87-ALC1/2016	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved														
HQ File :01/87/050/00406/AM16/	RLA File :03/95/040/00865/AM16/	Lic.No/Date:0310802629 16.02.2016															
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 22/87-ALC1/2013 held on 04.09.2013 and recommended as under:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">PTBP/MPCRESOL Formaldehyde Grade FB – 190/SFC093 Phenolic Resins</td><td rowspan="2">1 kg</td><td>1. Para Tertiary Butyl Phenol</td><td>0.211 kg</td></tr><tr><td>2. M-Cresol-40 (Meta Para Cresol-40)</td><td>0.633 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PTBP/MPCRESOL Formaldehyde Grade FB – 190/SFC093 Phenolic Resins	1 kg	1. Para Tertiary Butyl Phenol	0.211 kg	2. M-Cresol-40 (Meta Para Cresol-40)	0.633 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
PTBP/MPCRESOL Formaldehyde Grade FB – 190/SFC093 Phenolic Resins	1 kg	1. Para Tertiary Butyl Phenol	0.211 kg														
		2. M-Cresol-40 (Meta Para Cresol-40)	0.633 kg														
RA may take consequential action as per Policy / Procedures.																	

62	Case No.:13/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00288/AM17/	RLA File :03/94/040/00956/AM16/	Lic.No/Date:0310802654 16.02.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. "Semi conducting compound is a generic name. Party should specify the exact compound in chemical name."			

63

Case No.:39/2/87-ALC1/2016	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved																		
HQ File :01/87/050/00041/AM17/	RLA File :05/23/040/00477/AM16/	Lic.No/Date:0510397647 18.02.2016																			
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows only for this Authorisation. No repeat applications allowed under this Adhoc Norm.																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Polyethylene Glycol 1500 (Polymeg – 1500)</td><td rowspan="4">1 kg</td><td>1. Denatured Ethyl Alcohol</td><td>1.1923 kg</td></tr><tr><td>2. Diethylene Glycol</td><td>0.073 kg</td></tr><tr><td>3. Silver Catalyst</td><td>0.00029 kg</td></tr><tr><td>4. Alumina Catalyst</td><td>0.00026 kg</td></tr><tr><td colspan="4">* Only for this license no repeat basis. RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyethylene Glycol 1500 (Polymeg – 1500)	1 kg	1. Denatured Ethyl Alcohol	1.1923 kg	2. Diethylene Glycol	0.073 kg	3. Silver Catalyst	0.00029 kg	4. Alumina Catalyst	0.00026 kg	* Only for this license no repeat basis. RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Polyethylene Glycol 1500 (Polymeg – 1500)	1 kg	1. Denatured Ethyl Alcohol	1.1923 kg																		
		2. Diethylene Glycol	0.073 kg																		
		3. Silver Catalyst	0.00029 kg																		
		4. Alumina Catalyst	0.00026 kg																		
* Only for this license no repeat basis. RA may take consequential action as per Policy / Procedures.																					

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 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 Udyog Bhawan, New Delhi-11

64	Case No.:51/13/87-ALC1/2016	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00326/AM17/	RLA File :34/24/040/00282/AM16/	Lic.No/Date:3410041914 22.02.2016	
	Decision: The Committee considered the case as per agenda and decided to to issue deficiency letter to the authorisation holder for submission of the following information. 1. Difference between import item-1 and export item interms of nomenclature. 2. Specific name of Polymer based additives. 3. Grade of Titanium dioxide.			

65	Case No.:16/8/87-ALC1/2016	Party Name:KONNARK POLYMER PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Withdrawn
	HQ File :01/87/050/00128/AM17/	RLA File :03/94/040/00987/AM16/	Lic.No/Date:0310802815 23.02.2016	
	Decision: The Committee noted that the adhoc norms for the subject Advance Authorization have already been fixed by NC in its Meeting No. 11/87-ALC1/2016 held on 28.10.2016, however the case came up before NC due to non-updation in the online system. Thus, the Committee decided to withdraw the case.			

66	Case No.:34/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00036/AM17/	RLA File :04/24/040/00239/AM16/	Lic.No/Date:0410161645 24.02.2016	
	Decision : The authorisation holder has not indicated the specific chemical name of export product, only brand name is given therefore, committee decided to reject the case.			

67	Case No.:35/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00037/AM17/	RLA File :04/24/040/00241/AM16/	Lic.No/Date:0410161647 24.02.2016	
	Decision : The authorisation holder has not indicated the specific chemical name of export product, only brand name is given therefore, committee decided to reject the case.			

68	Case No.:36/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00038/AM17/	RLA File :04/24/040/00242/AM16/	Lic.No/Date:0410161649 24.02.2016	
	Decision : The authorisation holder has not indicated the specific chemical name of export product, only brand name is given therefore, committee decided to reject the case.			

26
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Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

69	Case No.:37/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00039/AM17/	RLA File :04/24/040/00243/AM16/	Lic.No/Date:0410161648 24.02.2016	
Decision : The authorisation holder has not indicated the specific chemical name of export product, only brand name is given therefore, committee decided to reject the case.				

70	Case No.:14/8/87-ALC1/2016	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00126/AM17/	RLA File :03/94/040/00903/AM16/	Lic.No/Date:0310802854 25.02.2016	
Decision: The Committee considered the case as per agenda and decided to call for the following information from the authorisation holder. Technical characteristics of export item to determine the requirement of inputs & verification at the time of export.				

71

Case No.:14/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
HQ File :01/87/050/00289/AM17/	RLA File :03/94/040/00974/AM16/	Lic.No/Date:0310802857 25.02.2016	

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms** and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound containing minimum 98% LLDPE	50.000 MT	1. LLDPE Granules	49.970 MT
		2. Tri Methoxy Vinyl Silane	0.700 MT
		3. Di-Cumylperoxide (DCP)	0.040 MT
		4. Antioxidant	0.040 MT
		5. Gusseted Bag	As per packing policy

RA may take consequential action as per Policy / Procedures.

72	Case No.:3/22/87-ALC1/2015	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00336/AM16/	RLA File :03/95/040/00947/AM16/	Lic.No/Date:0310803047 04.03.2016	
Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorisation holder for submission of the following information. Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.				

SEIKHOJIANG KIPGEN
27 Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

73	Case No.:19/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00021/AM17/	RLA File :03/95/040/00778/AM16/	Lic.No/Date:0310803044 04.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

74	Case No.:22/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00024/AM17/	RLA File :03/95/040/00878/AM16/	Lic.No/Date:0310803045 04.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

75

Case No.:17/8/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
HQ File :01/87/050/00129/AM17/	RLA File :03/94/040/01012/AM16/	Lic.No/Date:0310803081 04.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
EXPORT ITEM XLPE Sioplas Compound containing minimum 98% LLDPE	QTY 750.000 MT	IMPORT ITEM 1. LLDPE Granules	QTY 749.550 MT
		2. Tri Methoxy Vinyl Silane	10.500 MT
		3. Di-Cumylperoxide (DCP)	0.600 MT
		4. Antioxidant	0.600 MT
		5. Gusseted Bag	As per packing policy
	RA may take consequential action as per Policy / Procedures.		

76	Case No.:28/2/87-ALC1/2016	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00030/AM17/	RLA File :03/95/040/00954/AM16/	Lic.No/Date:0310803100 07.03.2016	
Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorisation holder for submission of the following information. Import and export item descriptions are not matching.				

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Ministry of Commerce & Industry
Government of India
28 Jyog Bhawan, New Delhi-11

Case No.: 8/2/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Approved												
HQ File :01/87/050/00010/AM17/	RLA File :03/95/040/00336/AM16/	Lic.No/Date:0310803153 08.03.2016													
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 13/87-ALC1/2014 held on 25.06.2014 and recommended as under:															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Butyl Acrylate and Methyl Methacrylate Monomer Copolymer Emulsion having solids 50 ± 2%</td> <td rowspan="3">1 kg</td> <td>1. Butyl Acrylate</td> <td>0.2145 kg</td> </tr> <tr> <td>2. Methyl Methacrylate</td> <td>0.2680 kg</td> </tr> <tr> <td>3. High Density Polyethylene (Blowing grade)</td> <td>deleted</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Butyl Acrylate and Methyl Methacrylate Monomer Copolymer Emulsion having solids 50 ± 2%	1 kg	1. Butyl Acrylate	0.2145 kg	2. Methyl Methacrylate	0.2680 kg	3. High Density Polyethylene (Blowing grade)	deleted
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Butyl Acrylate and Methyl Methacrylate Monomer Copolymer Emulsion having solids 50 ± 2%	1 kg	1. Butyl Acrylate	0.2145 kg												
		2. Methyl Methacrylate	0.2680 kg												
		3. High Density Polyethylene (Blowing grade)	deleted												
RLA may take consequential action as per Policy / Procedures.															

Case No.: 15/2/87-ALC1/2016	Party Name: YASH POLY INDUSTRIES PVT. LTD	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Deferred
HQ File :01/87/050/00017/AM17/	RLA File :03/95/040/00698/AM16/	Lic.No/Date:0310803150 08.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.			

Case No.: 17/2/87-ALC1/2016	Party Name: YASH POLY INDUSTRIES PVT. LTD	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Deferred
HQ File :01/87/050/00019/AM17/	RLA File :03/95/040/00700/AM16/	Lic.No/Date:0310803148 08.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.			

Case No.: 21/2/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Approved														
HQ File :01/87/050/00023/AM17/	RLA File :03/95/040/00841/AM16/	Lic.No/Date:0310803154 08.03.2016															
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 3/87-ALC1/2012 held on 18.04.2012 (D/o C&PC furnished comments vide OM No. 46011/10/2005-PC.II dated 07.10.2011) and recommended as under:																	
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="4">Styrene Acrylate Emulsion Solid Content 50% +/- 1%</td> <td rowspan="4">1 kg</td> <td>1. 2-Ethyl Hexyl Acrylate</td> <td>0.2120 kg</td> </tr> <tr> <td>2. Styrene Monomer</td> <td>0.2520 kg</td> </tr> <tr> <td>3. Methyl Methacrylate</td> <td>0.0010 kg</td> </tr> <tr> <td>4. Methacrylic Acid</td> <td>0.0050 kg</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Styrene Acrylate Emulsion Solid Content 50% +/- 1%	1 kg	1. 2-Ethyl Hexyl Acrylate	0.2120 kg	2. Styrene Monomer	0.2520 kg	3. Methyl Methacrylate	0.0010 kg	4. Methacrylic Acid	0.0050 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Styrene Acrylate Emulsion Solid Content 50% +/- 1%	1 kg	1. 2-Ethyl Hexyl Acrylate	0.2120 kg														
		2. Styrene Monomer	0.2520 kg														
		3. Methyl Methacrylate	0.0010 kg														
		4. Methacrylic Acid	0.0050 kg														

		5. Glacial Acrylic Acid	0.0050 kg
		6. Acrylamide	0.0050 kg
		7. Methacrylamide	0.0050 kg
		8. Potassium Persulphate	0.0010 kg
		9. Top Loading Bottom Discharge Flexi Bags	As per Packing Policy
RA may take consequential action as per Policy / Procedures.			

81	Case No.:16/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00018/AM17/	RLA File :03/95/040/00699/AM16/	Lic.No/Date:0310803179 09.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

82	Case No.:25/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00027/AM17/	RLA File :03/95/040/00903/AM16/	Lic.No/Date:0310803178 09.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

83

Case No.:18/8/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved																				
HQ File :01/87/050/00130/AM17/	RLA File :03/94/040/01013/AM16/	Lic.No/Date:0310803184 09.03.2016																					
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">XLPE Sioplas Compound containing minimum 98% LLDPE</td><td rowspan="5">750.000 MT</td><td>1. LLDPE Granules</td><td>749.550 MT</td></tr><tr><td>2. Tri Methoxy Vinyl Silane</td><td>10.500 MT</td></tr><tr><td>3. Di-Cumylperoxide (DCP)</td><td>0.600 MT</td></tr><tr><td>4. Antioxidant</td><td>0.600 MT</td></tr><tr><td>5. Gusseted Bag</td><td>As per packing policy</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound containing minimum 98% LLDPE	750.000 MT	1. LLDPE Granules	749.550 MT	2. Tri Methoxy Vinyl Silane	10.500 MT	3. Di-Cumylperoxide (DCP)	0.600 MT	4. Antioxidant	0.600 MT	5. Gusseted Bag	As per packing policy	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
XLPE Sioplas Compound containing minimum 98% LLDPE	750.000 MT	1. LLDPE Granules	749.550 MT																				
		2. Tri Methoxy Vinyl Silane	10.500 MT																				
		3. Di-Cumylperoxide (DCP)	0.600 MT																				
		4. Antioxidant	0.600 MT																				
		5. Gusseted Bag	As per packing policy																				
RA may take consequential action as per Policy / Procedures.																							

84	Case No.:4/1/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved																						
	HQ File :01/87/050/00357/AM16/	RLA File :03/95/040/00132/AM16/	Lic.No/Date:0310803199 10.03.2016																							
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 48/87-ALC1/2011 held on 29.02.2012 and recommended as under:																										
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="8">Polyvinyl Acetate Emulsion Solid Content 56% +/- 1%</td> <td rowspan="8">1 kg</td> <td>1. Hydroxy Ethyl Cellulose</td> <td>0.0073 kg</td> </tr> <tr> <td>2. Vinyl Acetate Monomer</td> <td>0.4440 kg</td> </tr> <tr> <td>3. Veova 10</td> <td>0.0188 kg</td> </tr> <tr> <td>4. Acrylamide</td> <td>0.0027 kg</td> </tr> <tr> <td>5. Normal Butanol</td> <td>0.0470 kg</td> </tr> <tr> <td>6. Maleic Anhydride</td> <td>0.0300 kg</td> </tr> <tr> <td>7. High Loading Bottom Discharge Flexi Bags</td> <td>As per Packing Policy</td> </tr> <tr> <td>8. Top Loading Bottom Discharge Flexi Bags</td> <td>As per Packing Policy</td> </tr> </tbody> </table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyvinyl Acetate Emulsion Solid Content 56% +/- 1%	1 kg	1. Hydroxy Ethyl Cellulose	0.0073 kg	2. Vinyl Acetate Monomer	0.4440 kg	3. Veova 10	0.0188 kg	4. Acrylamide	0.0027 kg	5. Normal Butanol	0.0470 kg	6. Maleic Anhydride	0.0300 kg	7. High Loading Bottom Discharge Flexi Bags	As per Packing Policy	8. Top Loading Bottom Discharge Flexi Bags	As per Packing Policy
EXPORT ITEM	QTY	IMPORT ITEM	QTY																							
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		2. Vinyl Acetate Monomer	0.4440 kg																							
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		8. Top Loading Bottom Discharge Flexi Bags	As per Packing Policy																							
RA may take consequential action as per Policy / Procedures.																										

85	Case No.:5/1/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved																						
	HQ File :01/87/050/00358/AM16/	RLA File :03/95/040/00590/AM16/	Lic.No/Date:0310803207 10.03.2016																							
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 48/87-ALC1/2011 held on 29.02.2012 and recommended as under:																										
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Polyvinyl Acetate Emulsion Solid Content 56% +/- 1%	1 kg	1. Hydroxy Ethyl Cellulose	0.0073 kg																							
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		5. Normal Butanol	0.0470 kg																							
		6. Maleic Anhydride	0.0300 kg																							
		7. High Loading Bottom Discharge Flexi Bags	As per Packing Policy																							
		8. Top Loading Bottom Discharge Flexi Bags	As per Packing Policy																							
RA may take consequential action as per Policy / Procedures.																										

86	Case No.:4/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00006/AM17/	RLA File :03/95/040/00133/AM16/	Lic.No/Date:0310803205 10.03.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

87	Case No.:5/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00007/AM17/	RLA File :03/95/040/00263/AM16/	Lic.No/Date:0310803206 10.03.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

88	Case No.:12/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00014/AM17/	RLA File :03/95/040/00436/AM16/	Lic.No/Date:0310803201 10.03.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

89	Case No.:13/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00015/AM17/	RLA File :03/95/040/00653/AM16/	Lic.No/Date:0310803211 10.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

90	Case No.:14/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00016/AM17/	RLA File :03/95/040/00669/AM16/	Lic.No/Date:0310803214 10.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

91	Case No.:6/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00008/AM17/	RLA File :03/95/040/00334/AM16/	Lic.No/Date:0310803234 11.03.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

92	Case No.:7/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00009/AM17/	RLA File :03/95/040/00335/AM16/	Lic.No/Date:0310803231 11.03.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

93	Case No.:9/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00011/AM17/	RLA File :03/95/040/00384/AM16/	Lic.No/Date:0310803250 11.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

94	Case No.:10/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00012/AM17/	RLA File :03/95/040/00385/AM16/	Lic.No/Date:0310803249 11.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

95	Case No.:11/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00013/AM17/	RLA File :03/95/040/00435/AM16/	Lic.No/Date:0310803235 11.03.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

96	Case No.:34/13/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00309/AM17/	RLA File :03/95/040/00899/AM15/	Lic.No/Date:0310803251 11.03.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

97	Case No.:5/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00243/AM17/	RLA File :03/95/040/00239/AM16/	Lic.No/Date:0310803289 14.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

98	Case No.:30/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00268/AM17/	RLA File :03/95/040/00212/AM16/	Lic.No/Date:0310803288 14.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

99	Case No.:25/8/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00137/AM17/	RLA File :03/95/040/00262/AM16/	Lic.No/Date:0310803331 15.03.2016	
Decision : Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

100	Case No.:26/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00264/AM17/	RLA File :03/95/040/01101/AM15/	Lic.No/Date:0310803347 15.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

101	Case No.:27/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00265/AM17/	RLA File :03/95/040/00104/AM16/	Lic.No/Date:0310803343 15.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

102	Case No.:29/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00267/AM17/	RLA File :03/95/040/00188/AM16/	Lic.No/Date:0310803346 15.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

103	Case No.:22/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00260/AM17/	RLA File :03/95/040/00760/AM15/	Lic.No/Date:0310803364 16.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

104	Case No.:24/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00262/AM17/	RLA File :03/95/040/01029/AM15/	Lic.No/Date:0310803366 16.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

105	Case No.:28/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00266/AM17/	RLA File :03/95/040/00187/AM16/	Lic.No/Date:0310803368 16.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

106	Case No.:23/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00261/AM17/	RLA File :03/95/040/00932/AM15/	Lic.No/Date:0310803410 17.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

107	Case No.:25/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00263/AM17/	RLA File :03/95/040/01057/AM15/	Lic.No/Date:0310803398 17.03.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

108	Case No.:21/8/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00133/AM17/	RLA File :03/94/040/01075/AM16/	Lic.No/Date:0310803450 18.03.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. "Semi conducting compound is a generic name. Party should specify the exact compound in chemical name."				

109	Case No.:34/8/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00146/AM17/	RLA File :03/95/040/00975/AM16/	Lic.No/Date:0310803571 28.03.2016	
Decision : A copy of application has been forwarded to Technical Authority.				

110	Case No.:35/8/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00147/AM17/	RLA File :03/95/040/00976/AM16/	Lic.No/Date:0310803570 28.03.2016	
Decision : A copy of application has been forwarded to Technical Authority.				

111	Case No.:13/8/87-ALC1/2016	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00125/AM17/	RLA File :03/94/040/00871/AM16/	Lic.No/Date:0310803607 29.03.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

112	Case No.:39/8/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00151/AM17/	RLA File :04/24/040/00271/AM16/	Lic.No/Date:0410161795 06.04.2016	
Decision : The authorisation holder has not indicated the Specific chemical name of export product, only brand name is given therefore, committee decided to reject the case.				

113	Case No.:4/9/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00179/AM17/	RLA File :04/24/040/00267/AM16/	Lic.No/Date:0410161794 06.04.2016	
Decision : The authorisation holder has not indicated the Specific chemical name of export product, only brand name is given therefore, committee decided to reject the case.				

114	Case No.:3/13/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00278/AM17/	RLA File :04/24/040/00086/AM14/	Lic.No/Date:0410161793 06.04.2016	
Decision : The authorisation holder has not indicated the Specific chemical name of export product, only brand name is given therefore, committee decided to reject the case.				

115	Case No.:60/8/87-ALC1/2016	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00172/AM17/	RLA File :34/24/040/00302/AM16/	Lic.No/Date:3410042073 15.04.2016	
Decision : A copy of application has been forwarded to Technical member for examination.				

116	Case No.:61/8/87-ALC1/2016	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00173/AM17/	RLA File :34/24/040/00304/AM16/	Lic.No/Date:3410042072 15.04.2016	
Decision : A copy of application has been forwarded to Technical member for examination.				

117	Case No.:62/8/87-ALC1/2016	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00174/AM17/	RLA File :34/24/040/00305/AM16/	Lic.No/Date:3410042071 15.04.2016	
Decision : A copy of application has been forwarded to Technical member for examination.				

118	Case No.:56/8/87-ALC1/2016	Party Name:SURAT METALLICS LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00168/AM17/	RLA File :52/24/040/00005/AM17/	Lic.No/Date:5210041865 21.04.2016	
Decision : A copy of application has been forwarded to DIPP.				

119	Case No.:16/11/87-ALC1/2016	Party Name:G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00254/AM17/	RLA File :03/94/040/00023/AM17/	Lic.No/Date:0310804161 25.04.2016	
Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. Import item description is in brand name and not technical name. Import and export item descriptions also not matching.				

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

120	Case No.:2/5/87-ALC1/2016	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00079/AM17/	RLA File :03/95/040/00059/AM17/	Lic.No/Date:0310804290 29.04.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

121	Case No.:37/9/87-ALC1/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00212/AM17/	RLA File :09/24/040/00016/AM17/	Lic.No/Date:0910063563 29.04.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

122	Case No.:18/9/87-ALC1/2016	Party Name:BLS POLYMERS LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00193/AM17/	RLA File :05/23/040/00017/AM17/	Lic.No/Date:0510398353 02.05.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

123	Case No.:7/8/87-ALC1/2016	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00119/AM17/	RLA File :02/24/040/00221/AM16/	Lic.No/Date:0210206663 05.05.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder.				

124	Case No.:17/11/87-ALC1/2016	Party Name:DEE DEE LABEL	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00255/AM17/	RLA File :03/94/040/00087/AM17/	Lic.No/Date:0310804488 09.05.2016	
Decision : The Committee considered the case and decided to refer to DIPP.				

125	Case No.:21/4/87-ALC1/2016	Party Name:K-FLEX INDIA PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00077/AM17/	RLA File :31/83/040/00008/AM17/	Lic.No/Date:3110066140 10.05.2016	
Decision : The Committee considered the case and decided to refer to DIPP.				

126	Case No.:36/8/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00148/AM17/	RLA File :04/24/040/00015/AM17/	Lic.No/Date:0410161895 10.05.2016	
Decision: The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

127	Case No.:1/8/87-ALC1/2016	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00113/AM17/	RLA File :02/24/040/00022/AM17/	Lic.No/Date:0210206703 19.05.2016	
Decision: The Committee considered the case as per agenda and it is observed that authorisation holder has given alternative inputs. Same is not allowed as per FTP. Further the authorisation holder may be asked to submit the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

128	Case No.:2/8/87-ALC1/2016	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00114/AM17/	RLA File :02/24/040/00024/AM17/	Lic.No/Date:0210206704 19.05.2016	
Decision : The Committee considered the case as per agenda and it is observed that authorisation holder has given alternative inputs. Same is not allowed as per FTP. Further the authorisation holder may be asked to submit the following information:				

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

129	Case No.:54/13/87-ALC1/2016	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00329/AM17/	RLA File :56/24/040/00007/AM17/	Lic.No/Date:5610004917 01.06.2016	
Decision : The Committee considered the case and decided to refer to DIPP				

130	Case No.:1/7/87-ALC1/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00112/AM17/	RLA File :34/24/040/00033/AM17/	Lic.No/Date:3410042244 07.06.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder.				

131	Case No.:40/9/87-ALC1/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00215/AM17/	RLA File :34/24/040/00031/AM17/	Lic.No/Date:3410042245 07.06.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

132	Case No.:15/9/87-ALC1/2016	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00190/AM17/	RLA File :03/95/040/00151/AM17/	Lic.No/Date:0310805346 09.06.2016	
Decision: The Committee considered the case as per agenda and observed that name of specific polymer used in the export product has not been mentioned in the export item. Same may be called from the authorisation holder.				

133	Case No.:16/10/87-ALC1/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00238/AM17/	RLA File :05/24/040/00113/AM17/	Lic.No/Date:0510398754 09.06.2016	
Decision: Committee considered the case and decided to approve the adhoc norms as follows Import item-1 -as applied Import item-2 – deleted, as no specifications were given				

134	Case No.:44/9/87-ALC1/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00219/AM17/	RLA File :34/24/040/00062/AM17/	Lic.No/Date:3410042261 10.06.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

135	Case No.:1/10/87-ALC1/2016	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00223/AM17/	RLA File :02/24/040/00039/AM17/	Lic.No/Date:0210206751 14.06.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

136	Case No.:22/9/87-ALC1/2016	Party Name:AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00197/AM17/	RLA File :05/23/040/00132/AM17/	Lic.No/Date:0510398821 16.06.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

137	Case No.:14/10/87-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00236/AM17/	RLA File :03/94/040/00222/AM17/	Lic.No/Date:0310805544 16.06.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder.				

138	Case No.:34/9/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00209/AM17/	RLA File :08/24/040/00098/AM17/	Lic.No/Date:0810138188 21.06.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

139	Case No.:43/9/87-ALC1/2016	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00218/AM17/	RLA File :34/24/040/00056/AM17/	Lic.No/Date:3410042289 23.06.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

140	Case No.:23/9/87-ALC1/2016	Party Name:KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00198/AM17/	RLA File :05/23/040/00141/AM17/	Lic.No/Date:0510398909 24.06.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

141	Case No.:35/9/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00210/AM17/	RLA File :08/24/040/00120/AM17/	Lic.No/Date:0810138211 24.06.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder.				

142	Case No.:46/9/87-ALC1/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00221/AM17/	RLA File :08/24/040/00107/AM17/	Lic.No/Date:0810138206 24.06.2016	
Decision: The Committee considered the case as per agenda and noted that the export item is nos and importing in kg. Thus, the Committee decided to reject the case as adhoc norms cannot be fixed.				

143	Case No.:32/9/87-ALC1/2016	Party Name:TP BUILDTECH PVT. LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00207/AM17/	RLA File :05/24/040/00619/AM16/	Lic.No/Date:0510398930 28.06.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

144	Case No.:4/13/87-ALC1/2016	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00279/AM17/	RLA File :08/24/040/00121/AM17/	Lic.No/Date:0810138223 29.06.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

145	Case No.: 2/13/87-ALC1/2016	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date: 13/87- ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00277/AM17/	RLA File :02/24/040/00064/AM17/	Lic.No/Date:0210206799 30.06.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. - Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. - Chemical name, Technical specifications of items proposed to be imported. - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

146	Case No.: 23/13/87-ALC1/2016	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date: 13/87- ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00298/AM17/	RLA File :03/94/040/00212/AM17/	Lic.No/Date:0310805839 30.06.2016	
	Decision: : The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information. - Net content of each input item in the export product. - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. - Chemical name, Technical specifications of items proposed to be imported. - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. - Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities			

147	Case No.: 25/13/87-ALC1/2016	Party Name: ARIHANT INDUSTRIAL CORPN.LTD.	Meet No/Date: 13/87- ALC1/2016 28.12.2016	Status: Withdrawn
	HQ File :01/87/050/00300/AM17/	RLA File :03/94/040/00245/AM17/	Lic.No/Date:0310805829 30.06.2016	
	Decision: The Committee noted that the adhoc norms for the subject Advance Authorization have already been fixed by NC in its Meeting No. 8/AM17 held on 29.08.2016, However the case came up before NC due to non-updation in the online system. Thus, the Committee decided to withdraw the case.			

148	Case No.:22/5/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Withdrawn
	HQ File :01/87/050/00099/AM17/	RLA File :08/24/040/00136/AM17/	Lic.No/Date:0810138261 11.07.2016	
Decision: The Committee noted that the adhoc norms for the subject Advance Authorization was issued on repeat basis . Thus, the Committee decided to withdraw the case.				

149	Case No.:52/13/87-ALC1/2016	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00327/AM17/	RLA File :56/24/040/00055/AM16/	Lic.No/Date:5610004947 11.07.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Specifications of export item.				

150	Case No.:24/13/87-ALC1/2016	Party Name:IMPERIAL WATER PROOFING INDUSTRIES PVT.LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
	HQ File :01/87/050/00299/AM17/	RLA File :03/94/040/00233/AM17/	Lic.No/Date:0310806124 12.07.2016	
Decision: As per the written comments furnished by the DIPP vide their letter dated 16.12.2016, the Committee approved following ad-hoc norms:				
	Synthetic Rubber Nitrile Rubber (NBR) and PVC Based Rubber Compounded Sheets (NBR minimum 60.0%)	500000.0	1. Acrylo Nitrile Butadiene Rubber	0.606 tons / tons of export Product
			2. Di-Octyl Phthalate / Di-Iso Nonyl Phthalate (DINP)	0.1275 tons/tons of export Product
			3. PVC Resin	0.250 tons/tons of export product
RA may take consequential action as per Policy / Procedures.				

45
TEIKHOMANG KIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 Udyog Bhawan, New Delhi-11

151	Case No.:28/13/87-ALC1/2016	Party Name:GUARNIFLON INDIA PVT.LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
	HQ File :01/87/050/00303/AM17/	RLA File :03/94/040/00298/AM17/	Lic.No/Date:0310806122 12.07.2016	
Decision: The Committee considered the case in the meeting and approved as applied with 1% wastage by the authorisation holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures.				

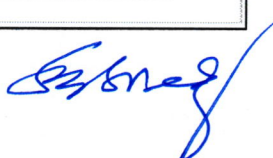
152

Case No.:15/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved																				
HQ File :01/87/050/00290/AM17/	RLA File :03/94/040/00019/AM17/	Lic.No/Date:0310806367 18.07.2016																					
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">XLPE Sioplas Compound containing minimum 98% LLDPE</td><td rowspan="5">1 MT</td><td>1. LLDPE Granules</td><td>0.9994 MT</td></tr><tr><td>2. Tri Methoxy Vinyl Silane</td><td>0.014 MT</td></tr><tr><td>3. Di-Cumylperoxide (DCP)</td><td>0.0008 MT</td></tr><tr><td>4. Antioxidant</td><td>0.0008 MT</td></tr><tr><td>5. Gusseted Bag</td><td>As per packing policy</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound containing minimum 98% LLDPE	1 MT	1. LLDPE Granules	0.9994 MT	2. Tri Methoxy Vinyl Silane	0.014 MT	3. Di-Cumylperoxide (DCP)	0.0008 MT	4. Antioxidant	0.0008 MT	5. Gusseted Bag	As per packing policy	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
XLPE Sioplas Compound containing minimum 98% LLDPE	1 MT	1. LLDPE Granules	0.9994 MT																				
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		3. Di-Cumylperoxide (DCP)	0.0008 MT																				
		4. Antioxidant	0.0008 MT																				
		5. Gusseted Bag	As per packing policy																				
RA may take consequential action as per Policy / Procedures.																							

153

Case No.:16/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
HQ File :01/87/050/00291/AM17/	RLA File :03/94/040/00020/AM17/	Lic.No/Date:0310806368 18.07.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound containing minimum 98% LLDPE	1 MT	1. LLDPE Granules	0.9994 MT
		2. Tri Methoxy Vinyl Silane	0.014 MT
		3. Di-Cumylperoxide (DCP)	0.0008 MT
		4. Antioxidant	0.0008 MT
		5. Gusseted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures.			


 SEIKHOMANG KIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 Udyog Bhawan, New Delhi-11



154

Case No.:19/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved	
HQ File :01/87/050/00294/AM17/	RLA File :03/94/040/00168/AM17/	Lic.No/Date:0310806370 18.07.2016		
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:				
154	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	XLPE Sioplas Compound containing minimum 98% LLDPE	1 MT	1. LLDPE Granules	0.9994 MT
			2. Tri Methoxy Vinyl Silane	0.014 MT
			3. Di-Cumylperoxide (DCP)	0.0008 MT
			4. Antioxidant	0.0008 MT
			5. Gusseted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures.				

155

Case No.:21/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved	
HQ File :01/87/050/00296/AM17/	RLA File :03/94/040/00170/AM17/	Lic.No/Date:0310806371 18.07.2016		
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:				
155	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	XLPE Sioplas Compound containing minimum 98% LLDPE	1 MT	1. LLDPE Granules	0.9994 MT
			2. Tri Methoxy Vinyl Silane	0.014 MT
			3. Di-Cumylperoxide (DCP)	0.0008 MT
			4. Antioxidant	0.0008 MT
			5. Gusseted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures.				

156

Case No.:20/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved	
HQ File :01/87/050/00295/AM17/	RLA File :03/94/040/00169/AM17/	Lic.No/Date:0310806377 19.07.2016		
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:				
156	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	XLPE Sioplas Compound containing minimum 98% LLDPE	1 MT	1. LLDPE Granules	0.9994 MT
			2. Tri Methoxy Vinyl Silane	0.014 MT
			3. Di-Cumylperoxide (DCP)	0.0008 MT
			4. Antioxidant	0.0008 MT
			5. Gusseted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures.				

157	Case No.:22/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00297/AM17/	RLA File :03/94/040/00171/AM17/	Lic.No/Date:0310806404 19.07.2016	
Decision : The Committee considered the case as per agenda and decided to call for the details of composition of export item from the authorisation holder.				

158	Case No.:12/13/87-ALC1/2016	Party Name:SREE LOTUS PRINT AND PACK PVT LTD(OPC)	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00287/AM17/	RLA File :32/21/040/00153/AM16/	Lic.No/Date:3210077935 20.07.2016	
Decision: The Committee considered the case as per agenda and noted that the export item is nos and importing in kg. Thus, the Committee decided to reject the case.				

159	Case No.:53/13/87-ALC1/2016	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00328/AM17/	RLA File :56/24/040/00005/AM17/	Lic.No/Date:5610004953 21.07.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

160	Case No.:55/13/87-ALC1/2016	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00330/AM17/	RLA File :56/24/040/00016/AM17/	Lic.No/Date:5610004952 21.07.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

161	Case No.:50/13/87-ALC1/2016	Party Name:AUM UDYOG	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
	HQ File :01/87/050/00325/AM17/	RLA File :22/24/040/00032/AM17/	Lic.No/Date:2210015528 22.07.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures.			

162	Case No.:47/13/87-ALC1/2016	Party Name:OFR TELECOM PVT LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Rejected
	HQ File :01/87/050/00322/AM17/	RLA File :05/24/040/00172/AM17/	Lic.No/Date:0510399205 25.07.2016	
	Decision: The Committee considered the case as per agenda and noted that the export item in km and import item in kg. Norms cannot be fixed. Thus, the Committee decided to reject the case.			

163

Case No.:5/13/87-ALC1/2016	Party Name:NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:13/87- ALC1/2016 28.12.2016	Status: Approved																
HQ File :01/87/050/00280/AM17/	RLA File :08/24/040/00135/AM17/	Lic.No/Date:0810138372 26.07.2016																	
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 12/87-ALC1/2014 held on 18.06.2014 and recommended as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">PVC Flex film/banner</td><td rowspan="5">1 kg</td><td>PVC resin suspension grade</td><td>0.33915 kg</td></tr><tr><td>Knitted Polyester Fabrics</td><td>0.1525 kg</td></tr><tr><td>Di Octyl Phthalate (DOP)</td><td>0.0966 kg</td></tr><tr><td>Titanium Dioxide (Anatase)</td><td>0.0168 kg</td></tr><tr><td>Lubricant A-C 316A</td><td>0.00047 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC Flex film/banner	1 kg	PVC resin suspension grade	0.33915 kg	Knitted Polyester Fabrics	0.1525 kg	Di Octyl Phthalate (DOP)	0.0966 kg	Titanium Dioxide (Anatase)	0.0168 kg	Lubricant A-C 316A	0.00047 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
PVC Flex film/banner	1 kg	PVC resin suspension grade	0.33915 kg																
		Knitted Polyester Fabrics	0.1525 kg																
		Di Octyl Phthalate (DOP)	0.0966 kg																
		Titanium Dioxide (Anatase)	0.0168 kg																
		Lubricant A-C 316A	0.00047 kg																
RA may take consequential action as per Policy / Procedures.																			

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

164	Case No.:17/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00292/AM17/	RLA File :03/94/040/00074/AM17/	Lic.No/Date:0310806594 26.07.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. "Semi conducting compound is a generic name. Party should specify the exact compound in chemical name."				

165

Case No.:26/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
HQ File :01/87/050/00301/AM17/	RLA File :03/94/040/00270/AM17/	Lic.No/Date:0310806595 26.07.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound containing minimum 98% LLDPE	1 MT	1. LLDPE Granules	0.9994 MT
		2. Tri Methoxy Vinyl Silane	0.014 MT
		3. Di-Cumylperoxide (DCP)	0.0008 MT
		4. Antioxidant	0.0008 MT
		5. Gusseted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures.			

166

Case No.:27/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved																
HQ File :01/87/050/00302/AM17/	RLA File :03/94/040/00287/AM17/	Lic.No/Date:0310806596 26.07.2016																	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">XLPE Sioplas Compound containing minimum 98% LLDPE</td><td rowspan="5">1 MT</td><td>1. LLDPE Granules</td><td>0.9994 MT</td></tr><tr><td>2. Tri Methoxy Vinyl Silane</td><td>0.014 MT</td></tr><tr><td>3. Di-Cumylperoxide (DCP)</td><td>0.0008 MT</td></tr><tr><td>4. Antioxidant</td><td>0.0008 MT</td></tr><tr><td>5. Gusseted Bag</td><td>As per packing policy</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound containing minimum 98% LLDPE	1 MT	1. LLDPE Granules	0.9994 MT	2. Tri Methoxy Vinyl Silane	0.014 MT	3. Di-Cumylperoxide (DCP)	0.0008 MT	4. Antioxidant	0.0008 MT	5. Gusseted Bag	As per packing policy
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
XLPE Sioplas Compound containing minimum 98% LLDPE	1 MT	1. LLDPE Granules	0.9994 MT																
		2. Tri Methoxy Vinyl Silane	0.014 MT																
		3. Di-Cumylperoxide (DCP)	0.0008 MT																
		4. Antioxidant	0.0008 MT																
		5. Gusseted Bag	As per packing policy																
RA may take consequential action as per Policy / Procedures.																			

SEIKH MANG KIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 Udyog Bhawan, New Delhi-11

167	Case No.:29/13/87-ALC1/2016	Party Name:INTERNEX POLY PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00304/AM17/	RLA File :03/94/040/00317/AM17/	Lic.No/Date:0310806608 26.07.2016	
Decision: The Committee considered the case as per agenda and decided to call for justification for requirement of master batch.				

168	Case No.:46/13/87-ALC1/2016	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
	HQ File :01/87/050/00321/AM17/	RLA File :05/23/040/00204/AM17/	Lic.No/Date:0510399234 26.07.2016	
Decision: The Committee considered the case in the meeting and approved the adhoc norms as applied (5% wastage) RA may take consequential action as per Policy / Procedures.				

169	Case No.:38/13/87-ALC1/2016	Party Name:NAVCHIN INDUSTRIES	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00313/AM17/	RLA File :03/95/040/00340/AM17/	Lic.No/Date:0310806648 27.07.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

170	Case No.:18/13/87-ALC1/2016	Party Name:CREATIVE STYLO PACKS PVT LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00293/AM17/	RLA File :03/94/040/00142/AM17/	Lic.No/Date:0310806730 29.07.2016	
Decision: The Committee considered the case as per agenda and decided to call the following information:				
1) Composition of export item and weight of each constituent import item in export item				


SEIKHOMANG KIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 Udyog Bhawan, New Delhi-11

171	Case No.: 36/13/87-ALC1/2016	Party Name: NIKISU FINE CHEMICALS PVT.LTD	Meet No/Date: 13/87- ALC1/2016 28.12.2016	Status: Deferred
	HQ File : 01/87/050/00311/AM17/	RLA File : 03/95/040/00039/AM17/	Lic.No/Date: 0310806728 29.07.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

172	Case No.: 39/13/87-ALC1/2016	Party Name: WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date: 13/87- ALC1/2016 28.12.2016	Status: Deferred
	HQ File : 01/87/050/00314/AM17/	RLA File : 03/95/040/00346/AM17/	Lic.No/Date: 0310806720 29.07.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

173	Case No.: 48/13/87-ALC1/2016	Party Name: PIONEER POLYLEATHERS LTD	Meet No/Date: 13/87- ALC1/2016 28.12.2016	Status: Deferred
	HQ File : 01/87/050/00323/AM17/	RLA File : 05/24/040/00199/AM17/	Lic.No/Date: 0510399363 05.08.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information:			

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- f) What is PVC Flex stands for ?

174	Case No.:57/13/87-ALC1/2016	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87- ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00332/AM17/	RLA File :03/94/040/00307/AM17/	Lic.No/Date:0310807004 10.08.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

175	Case No.:11/10/87-ALC1/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:13/87- ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00233/AM17/	RLA File :08/24/040/00066/AM17/	Lic.No/Date:0810138479 12.08.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

176	Case No.:58/13/87-ALC1/2016	Party Name:DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:13/87- ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00333/AM17/	RLA File :03/94/040/00439/AM17/	Lic.No/Date:0310807192 18.08.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information:			

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

177	Case No.: 6/13/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File : 01/87/050/00281/AM17/	RLA File : 08/24/040/00152/AM17/	Lic.No/Date: 0810138550 29.08.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

178	Case No.: 7/13/87-ALC1/2016	Party Name: SIDDHI DECOR PVT.LTD.	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File : 01/87/050/00282/AM17/	RLA File : 08/24/040/00171/AM17/	Lic.No/Date: 0810138555 29.08.2016	
	Decision : The Committee considered the case and decided to refer to DIPP.			

179	Case No.: 8/13/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File : 01/87/050/00283/AM17/	RLA File : 08/24/040/00174/AM17/	Lic.No/Date: 0810138551 29.08.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

180	Case No.: 9/13/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File : 01/87/050/00284/AM17/	RLA File : 08/24/040/00186/AM17/	Lic.No/Date: 0810138552 29.08.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

181	Case No.:10/13/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00285/AM17/	RLA File :08/24/040/00201/AM17/	Lic.No/Date:0810138553 29.08.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

182

Case No.:31/13/87-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved																						
HQ File :01/87/050/00306/AM17/	RLA File :03/94/040/00472/AM17/	Lic.No/Date:0310807491 31.08.2016																							
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 12/87-ALC1/2014 held on 18.06.2014 and recommended as under:																									
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="6">Polyurethane Resin (Solid Content 80+/-2% (Polyurethane with Urethane Linkage))</td><td rowspan="6">1 kg</td><td>1. Polypropylene Glycol 1000</td><td>0.650 kg</td></tr><tr><td>2. 1,4 Butane Diol</td><td>0.0273 kg</td></tr><tr><td>3. Trimethylol Propane</td><td>0.0052 kg</td></tr><tr><td>4. Toluene di-isocyanate</td><td>0.1275 kg</td></tr><tr><td>5. Ethyl Acetate</td><td>0.210 kg</td></tr><tr><td>6. Transport Container – Intermediate Bulk Containers – (Capacity 1000 Litres / 1000 kgs)</td><td>As per Packing Policy</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyurethane Resin (Solid Content 80+/-2% (Polyurethane with Urethane Linkage))	1 kg	1. Polypropylene Glycol 1000	0.650 kg	2. 1,4 Butane Diol	0.0273 kg	3. Trimethylol Propane	0.0052 kg	4. Toluene di-isocyanate	0.1275 kg	5. Ethyl Acetate	0.210 kg	6. Transport Container – Intermediate Bulk Containers – (Capacity 1000 Litres / 1000 kgs)	As per Packing Policy	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																						
Polyurethane Resin (Solid Content 80+/-2% (Polyurethane with Urethane Linkage))	1 kg	1. Polypropylene Glycol 1000	0.650 kg																						
		2. 1,4 Butane Diol	0.0273 kg																						
		3. Trimethylol Propane	0.0052 kg																						
		4. Toluene di-isocyanate	0.1275 kg																						
		5. Ethyl Acetate	0.210 kg																						
		6. Transport Container – Intermediate Bulk Containers – (Capacity 1000 Litres / 1000 kgs)	As per Packing Policy																						
RLA may take consequential action as per Policy / Procedures.																									

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183	Case No.:30/13/87-ALC1/2016	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00305/AM17/	RLA File :03/94/040/00377/AM17/	Lic.No/Date:0310807555 01.09.2016	
Decision : The Committee considered the case and decided to refer to DIPP.				

184	Case No.:41/13/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
	HQ File :01/87/050/00316/AM17/	RLA File :03/95/040/00446/AM17/	Lic.No/Date:0310807529 01.09.2016	
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/17/2016-TSW dated 16.12.2016, the Committee approved following ad-hoc norms:				

S.No.	Export Item	QTY (Kg)
1.	Other specialty relevant Natural Rubber / Synthetic Rubber based compounded sheet	1.00 kg
	Import Item	QTY required per unit of finished good
1.	Natural Rubber	0.160
2.	Neoprene / Chloroprene	0.160
3.	Nitrile Rubber NBR	0.250
4.	Carbon Black	0.105
5.	Anti oxidant	0.015
6.	Accelerators	0.013
7.	Retarder	0.011
8.	Silica Filler Ppt.	0.125
9.	Plasticizer	0.045
10.	Gum Rosin	0.015
11.	Binding Agent – SI- 69	0.012

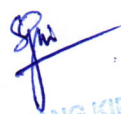
Note: There should be a value cap on rubber chemicals as per general note – 8 of Handbook of Procedure Volume-II

RA may take consequential action as per Policy / Procedures.

185	Case No.:3/10/87-ALC1/2016	Party Name:AHIMSA INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Withdrawn
	HQ File :01/87/050/00225/AM17/	RLA File :08/24/040/00172/AM17/	Lic.No/Date:0810138598 02.09.2016	
Decision: The Committee noted that the adhoc norms for the subject Advance Authorization was issued on repeat basis vide Meeting No. 15/87-ALCI/2015 dated 23.07.2015 in terms of Para 4.12 (a) (vi) of HBP and has not been referred to Norms Committee. Hence, the Committee decided to withdraw the case.				

186	Case No.:40/13/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved																										
	HQ File :01/87/050/00315/AM17/	RLA File :03/95/040/00414/AM17/	Lic.No/Date:0310807674 08.09.2016																											
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/17/2016-TSW dated 13.12.2016, the Committee approved following adhoc norms:																														
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY required per unit of finished good</th> </tr> </thead> <tbody> <tr> <td rowspan="10">Rubber Floor Covering Mats</td> <td rowspan="10">1.00 kg</td> <td>1. Natural Rubber</td> <td>0.180 kg</td> </tr> <tr> <td>2. EPDM Synthetic Rubber</td> <td>0.415 kg</td> </tr> <tr> <td>3. Zinc Oxide</td> <td>0.021 kg</td> </tr> <tr> <td>4. Anti oxidant, Kumanox</td> <td>0.012 kg</td> </tr> <tr> <td>5. Accelerators, CBS</td> <td>0.022 kg</td> </tr> <tr> <td>6. Titanium Dioxide</td> <td>0.035 kg</td> </tr> <tr> <td>7. Carbon Black</td> <td>0.105 kg</td> </tr> <tr> <td>8. Silica Filler Ppt.</td> <td>0.175 kg</td> </tr> <tr> <td>9. Processing Aid Structol</td> <td>0.027 kg</td> </tr> <tr> <td>10. Bonding Agent - SI-69</td> <td>0.020 kg</td> </tr> </tbody> </table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY required per unit of finished good	Rubber Floor Covering Mats	1.00 kg	1. Natural Rubber	0.180 kg	2. EPDM Synthetic Rubber	0.415 kg	3. Zinc Oxide	0.021 kg	4. Anti oxidant, Kumanox	0.012 kg	5. Accelerators, CBS	0.022 kg	6. Titanium Dioxide	0.035 kg	7. Carbon Black	0.105 kg	8. Silica Filler Ppt.	0.175 kg	9. Processing Aid Structol	0.027 kg	10. Bonding Agent - SI-69	0.020 kg
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		10. Bonding Agent - SI-69	0.020 kg																											
Note: There should be a value cap upto 7% of FOB Value of export for Antioxidant/Accelerators/Retarder.																														
RA may take consequential action as per Policy / Procedures.																														

187	Case No.:42/13/87-ALC1/2016	Party Name:RAMNIKLAL & SONS	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved								
	HQ File :01/87/050/00317/AM17/	RLA File :03/95/040/00478/AM17/	Lic.No/Date:0310807847 16.09.2016									
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:												
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EXPORT ITEM	QTY	IMPORT ITEM	QTY									
Articles made of PVC	500.000 MT	PVC Resins	525.000 MT									
RA may take consequential action as per Policy / Procedures.												


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188	Case No.:43/13/87-ALC1/2016	Party Name:RAMNIKLAL & SONS	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved												
	HQ File :01/87/050/00318/AM17/	RLA File :03/95/040/00479/AM17/	Lic.No/Date:0310807845 16.09.2016													
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:															
	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>Articles made of PVC</td> <td>500.000 MT</td> <td>PVC Resins</td> <td>525.000 MT</td> </tr> <tr> <td colspan="4">RA may take consequential action as per Policy / Procedures.</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Articles made of PVC	500.000 MT	PVC Resins	525.000 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY													
Articles made of PVC	500.000 MT	PVC Resins	525.000 MT													
RA may take consequential action as per Policy / Procedures.																

189	Case No.:45/13/87-ALC1/2016	Party Name:J K TYRE & INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved																														
	HQ File :01/87/050/00320/AM17/	RLA File :05/23/040/00087/AM17/	Lic.No/Date:0510399728 16.09.2016																															
	Decision: As per the written comments furnished by the DIPP vide their letter dated 16.12.2016, the Committee approved following ad-hoc norms:																																	
	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY required in kgs for manufacture of 1.0 kg. of export product</th> </tr> </thead> <tbody> <tr> <td rowspan="12">LCV / Light Truck Steel Radial Tyres (Tube Type) Reinforced with Nylon with Tyre Cord Warp sheet</td> <td rowspan="12">1,45,430.0 Kgs.</td> <td>1. Natural Rubber</td> <td>0.38069</td> </tr> <tr> <td>2. Synthetic Rubber-PBR</td> <td>0.05220</td> </tr> <tr> <td>3. Synthetic Rubber SBR-1502</td> <td>0.03750</td> </tr> <tr> <td>4. Synthetic Rubber SBR-1712</td> <td>0.003197</td> </tr> <tr> <td>5. V.P Latex</td> <td>0.0014027</td> </tr> <tr> <td>6. Carbon Black</td> <td>0.25210</td> </tr> <tr> <td>7. Nylon Tyre Cord Warp Sheet (Undipped)</td> <td>0.0420</td> </tr> <tr> <td>8. Bead Wire 1.600 mm</td> <td>0.04198</td> </tr> <tr> <td>9. Rubber Chemicals. Accelerator, Antioxidants, Retarders & Peptizers</td> <td>0.003898</td> </tr> <tr> <td>10. Zinc Oxide</td> <td>0.014797</td> </tr> <tr> <td>11. All other Misc. Materials/ Chemicals Viz. Bonding/Coupling agent, Stearic Acid, Synthetic Resin, Paraffin Wax.</td> <td>0.11140067</td> </tr> <tr> <td>12. Resorcinol</td> <td>0.0003988</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY required in kgs for manufacture of 1.0 kg. of export product	LCV / Light Truck Steel Radial Tyres (Tube Type) Reinforced with Nylon with Tyre Cord Warp sheet	1,45,430.0 Kgs.	1. Natural Rubber	0.38069	2. Synthetic Rubber-PBR	0.05220	3. Synthetic Rubber SBR-1502	0.03750	4. Synthetic Rubber SBR-1712	0.003197	5. V.P Latex	0.0014027	6. Carbon Black	0.25210	7. Nylon Tyre Cord Warp Sheet (Undipped)	0.0420	8. Bead Wire 1.600 mm	0.04198	9. Rubber Chemicals. Accelerator, Antioxidants, Retarders & Peptizers	0.003898	10. Zinc Oxide	0.014797	11. All other Misc. Materials/ Chemicals Viz. Bonding/Coupling agent, Stearic Acid, Synthetic Resin, Paraffin Wax.	0.11140067	12. Resorcinol	0.0003988
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	13. Steel Tyre Cord	0.08060
Note: There should be a value cap on Rubber Chemical, as per General Note-8 of Handbook of Procedure Volume-II		
RA may take consequential action as per Policy / Procedures.		

190	Case No.: 44/13/87-ALC1/2016	Party Name: RAMNIKLAL & SONS	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Approved
	HQ File : 01/87/050/00319/AM17/	RLA File : 03/95/040/00480/AM17/	Lic.No/Date: 0310807924 20.09.2016	
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Articles made of PVC	500.000 MT	PVC Resins	525.000 MT
	RA may take consequential action as per Policy / Procedures.			

191	Case No.: 15/10/87-ALC1/2016	Party Name: SAMPARK INDUSTRIES LTD	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Withdrawn
	HQ File : 01/87/050/00237/AM17/	RLA File : 05/24/040/00299/AM17/	Lic.No/Date: 0510399809 22.09.2016	
	Decision: RA, New Delhi vide letter No.05/024/040/000299/AM-17/ZALC-II/CLA dated 04.11.2016 has informed that the subject advance authorization was issued on repeat basis vide Meeting No. 09/87-ALCI/2015 dated 04.06.2015 in terms of Para 4.12 of HBP and has not been referred to Norms Committee. Hence, the Committee decided to withdraw the case.			

192	Case No.: 21/11/87-ALC1/2016	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date: 13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File : 01/87/050/00259/AM17/	RLA File : 03/94/040/00550/AM17/	Lic.No/Date: 0310807968 22.09.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

193	Case No.:32/13/87-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00307/AM17/	RLA File :03/94/040/00492/AM17/	Lic.No/Date:0310807974 22.09.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

194	Case No.:37/13/87-ALC1/2016	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00312/AM17/	RLA File :03/95/040/00106/AM17/	Lic.No/Date:0310808132 28.09.2016	
Decision: The Committee considered the case as per agenda and decided to call for Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.				

195	Case No.:3/11/87-ALC1/2016	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00241/AM17/	RLA File :30/24/040/00045/AM16/	Lic.No/Date:3010103858 04.10.2016	
Decision : The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RA. Hence, the Committee decided to issue a reminder to RA and authorisation holder to furnish the application.				

196	Case No.:49/13/87-ALC1/2016	Party Name:PIONEER POLYLEATHERS LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00324/AM17/	RLA File :05/24/040/00312/AM17/	Lic.No/Date:0510400031 05.10.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) What is PVC Flex stands for ?				

197	Case No.:33/13/87-ALC1/2016	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Deferred
	HQ File :01/87/050/00308/AM17/	RLA File :03/94/040/00632/AM17/	Lic.No/Date:0310808444 17.10.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

198	Case No.:11/13/87-ALC1/2016	Party Name:TECHNO BLOW MOULDERS PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Approved
	HQ File :01/87/050/00286/AM17/	RLA File :26/21/040/00008/AM17/	Lic.No/Date:2610012771 19.10.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures.			

199	Case No.:1/13/87-ALC1/2016	Party Name:GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:13/87-ALC1/2016 28.12.2016	Status: Withdrawn
	HQ File :01/87/050/00276/AM17/	RLA File :08/24/040/00079/AM17/	Lic.No/Date:0810139042 18.11.2016	
	Decision: The Committee noted that the adhoc norms for the subject Advance Authorization was issued on repeat basis . Thus, the Committee decided to withdraw the case.			


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Case No.:56/13/87-ALC1/2016	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:13/87- ALC1/2016 28.12.2016	Status: Deferred
HQ File :01/87/050/00331/AM17/	RLA File :03/95/040/00628/AM17/	Lic.No/Date:0310809397 29.11.2016	
200			
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Meeting ended with a vote of thanks to the Chair.

SEIKHOMING KIPGEN
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Directorate General of Foreign Trade
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-11